

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 102
IB-806/PB/2019
IA/2196/2024

IN THE MATTER OF:

Mr. Ravinder Aggarwal and Ors.

...PETITIONER

Vs.

M/s. MSA Developers Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 07.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the SRA/Petitioner

:Mr. Pankaj Jain, Ms, Taniya
Malhotra, Advs.

ORDER

IA/2196/2024

This is an application filed under Rule 11 of NCLT Rules 2016 seeking certain direction to the Respondent/RoC. Heard Ld. Counsel for the Applicant. Issue notice to the Respondent for filing reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **22.05.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)